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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 11<sup>th</sup> May, 2026***

+ CRL.M.C. 3637/2026 & CRL.M.A. 14771/2026 & CRL.M.A.  
14772/2026

SAHIL RAWAT & ORS. ....Petitioner

Through: Mr. Akash, Mr. Musheer Khan, Mr.  
Abhishek K Naval, Ms. Monika,  
Advocates along with petitioners.

versus

STATE NCT OF DELHI & ANR. ....Respondent

Through: Mr. Ritesh Kumar Bahari, APP.  
Mr. S K Gaur with Ms. Neha Jaiswal,  
Advocate for R-2.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 110/2022 dated 15.02.2022 registered at Police Station Karawal Nagar for commission of offences under Sections 498A/406/34 IPC and Section 4 of *Dowry Prohibition Act, 1961* along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 16.12.2020, as per Hindu rites and customs. No child is born from the abovesaid wedlock.
3. However, on account of some matrimonial discord and temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No. 2, it resulted into in registration of abovesaid FIR.
4. Charge-sheet has been filed.
5. Fact however, remains that since there were other matters between the



parties, the parties were referred to mediation where they were able to amicably resolve the matter under the *aegis* of *Delhi Mediation Centre, Karkardooma Courts, New Delhi* on 21.05.2025 and have decided to part ways, gracefully.

6. It is in the abovesaid backdrop that quashing is being sought.

7. Petitioner No.1 has joined the proceedings through video conferencing as he is, reportedly, admitted in a de-addiction/rehabilitation centre, situated at Noida, Uttar Pradesh.

8. Respondent No.2 is present with her counsel and has been duly identified by her counsel as well as by Investigating Officer.

9. When asked, respondent No. 2 reiterates the terms of abovesaid settlement. She also submits that there is already a divorce between them by way of mutual consent on 11.02.2026. She states that she has agreed to accept a total sum of Rs. 15,00,000/- towards her *istridhan*, alimony, maintenance (past, present and future). She submits that she has already received a sum of Rs. 14,50,000/- and balance amount of Rs. 50,000/- has been received today through demand draft drawn on Canara Bank.

10. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.



12. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

13. Consequently, to secure the ends of justice, FIR No. 110/2022 dated 15.02.2022 registered at Police Station Karawal Nagar for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners' depositing total cost of Rs. 10,000/- in the account of *Delhi Legal Services Authority (DLSA), North-East District* within four weeks from today. Original affidavits of the parties be also submitted before the learned Trial Court.

14. The petition stands disposed of in aforesaid terms.

15. Pending applications also stand disposed of.

**(MANOJ JAIN)**  
**JUDGE**

**MAY 11, 2026/sw/pb**